

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR ATTENTION OF THE CREDITORS OF M/s. VASATHI HOUSING LIMITED**

| Relevant Particulars |                                                                                                                                       |                                                                                                                                                                                               |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1                    | Name of corporate debtor                                                                                                              | M/s. VASATHI HOUSING LIMITED                                                                                                                                                                  |
| 2                    | Date of incorporation of corporate debtor                                                                                             | 31/01/2009                                                                                                                                                                                    |
| 3                    | Authority under which corporate debtor is incorporated / registered                                                                   | Companies Act 1956, ROC -HYDERABAD                                                                                                                                                            |
| 4                    | Corporate Identity No Limited Liability Identification No. of corporate debtor                                                        | U70102TG2009PLC062673                                                                                                                                                                         |
| 5                    | Address of the registered office and principal office (if any) of corporate debtor                                                    | 8-2-269/S/61, Sagar Soccity, Banjara Hills, Road No-2, Hyderabad 500034 – Telangana                                                                                                           |
| 6                    | Insolvency commencement date in respect of corporate debtor                                                                           | 06-05-2022                                                                                                                                                                                    |
| 7                    | Estimated date of closure of insolvency resolution process                                                                            | 02-11-2022                                                                                                                                                                                    |
| 8                    | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Rajesh Donkeshwar<br>IBBI/IPA-001/IP-P01245/2018-2019/11960                                                                                                                                   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Flat No.307, Dream Home Venkatadri Nivas ,Rezimental Bazar ,Secunderabad ,Telangana ,500003<br>Email: reachcadr@gmail.com                                                                     |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Sankalp Restructuring Private Limited,<br><br>Unit 113, 1 <sup>st</sup> Floor, Manjeera Trinity Corporate, KPHB Phase III, Kukatpally, Hyderabad – 500072.<br><br>Email: ip.vasathi@gmail.com |
| 11.                  | Last date for submission of claims                                                                                                    | 20-05-2022                                                                                                                                                                                    |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                                                |
| 13.                  | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                |
| 14.                  | a) Relevant Forms and<br>b) Details of authorized representatives<br>are available at:                                                | Weblink:<br><a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>Physical Address: Not Applicable                                                   |

- Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Vasathi Housing Limited on 06<sup>th</sup> May 2022.
- The creditors of M/s Vasathi Housing Limited are hereby called upon to submit their claims with proof on or before 20-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.
- The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- Submission of false or misleading proofs of claim shall attract penalties



Date: 08-05-2022

Place: Hyderabad

**Rajesh Donkeshwar**  
**IBBI/IPA-001/IP-P01245/2018-2019/11960**